

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 102

CP (IB) No. 206/Chd/Pb/2022

**IN THE MATTER OF:**

Intec Capital Limited

...Petitioner

Vs.

Anshul Goyal

...Respondent

**Under Section:** 95, IBC 2016

**Order delivered on 16.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Dhruv Parwal, Advocate  
For the RP : Ms. Pridhi Singla, Advocate  
For the Respondent : Mr. Iqbal Singh Ratta, Advocate

**ORDER**

It is stated by Ld. Counsel for the respondent that he has e-filed the objections, but the copy of the same has not been received by RP as stated by her. Let the hard copy of the same be filed within one week with a copy in advance to the counsel opposite. Response to the objection, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. List on 16.05.2024.

Sd/-

Sd/-

**(L. N. GUPTA)**  
**MEMBER (T)**

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Preeti